

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 52

CP 892/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **18.03.2024**

NAME OF THE PARTIES: **BABULAL MEHTA &ANR V/s**
TRADEWELL FERROMET PVT LTD

Section 241-242 of the Companies Act, 2013

ORDER

CP 892/2019

- 1) Mr. Aditya Parab, Ld. Counsel for the Petitioner and Mr. Akshay Petkar, Ld. Counsel for the Respondent are present.
- 2) Ld. Counsel for the Petitioner submits that the settlement talks have failed and the matter needs to be heard on merits. The said submissions are noted.
- 3) Ld. Counsel for the Respondent submits that they have filed an Interlocutory Application to advance their submissions; however, the said Application has not yet been numbered by the Registry and the same is under scrutiny; thus, the Counsel seeks adjournment in the present matter.
- 4) At request, stand over to 19.04.2024, for further consideration and hearing.

In the meantime, Respondent shall serve a copy of the said Application upon

the Petitioner, forthwith, so that they can peruse the same and shall advance their submissions.

- 5) Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare